

श्री हरनाथ सिंह यादव: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

MR. CHAIRMAN: The Representation of the People (Amendment) Bill, 2022; Shri Iranna Kadadi; not present. The Constitution (Amendment) Bill, 2022 (insertion of new article 21B); Shri Iranna Kadadi; not present. The Right of Children to Free, Compulsory and Quality Education (Amendment) Bill, 2023; Shri Iranna Kadadi; not present. The Prevention and Eradication of Human Sacrifice and Other Superstitious Practices Bill, 2022; Shri Binoy Viswam; not present. The Indian Penal Code (Amendment) Bill, 2022 (amendment of section 375); Shri Binoy Viswam; not present. The Constitution (Amendment) Bill, 2023 (amendment of articles 58, 66 72, etc.); Shri Binoy Viswam; not present.

The Constitution (Amendment) Bill, 2022 (amendment of the Eighth Schedule)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2022 (amendment of the Eighth Schedule); Shri Rajeev Shukla to move for leave to introduce the Bill.

SHRI RAJEEV SHUKLA (Chhattisgarh): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

MR. CHAIRMAN: Sir, I take note of 'not gestures'. Unlike our friend, my hearing capacity is sound. It was 'Ayes'. Yes, Shri Rajeev Shukla.

SHRI RAJEEV SHUKLA: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2022 (amendment of article 16)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2022 (amendment of article 16). Shri P. Wilson.

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2023 (amendment of the Seventh Schedule)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2023 (amendment of the Seventh Schedule). Shri P. Wilson.

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

The Election Commission of India (Reforms) Bill, 2023

MR. CHAIRMAN: The Election Commission of India (Reforms) Bill, 2023. Shri P. Wilson.

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill to provide for qualifications, method of appointment and other conditions of service of the Chief Election Commissioner, Election Commissioners and Regional Election Commissioners, establishment of a permanent Secretariat and staff for the Election Commission of India and expenses of the Commission and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2022 (amendment of articles 102, 191 and the Tenth Schedule)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2022 (amendment of articles 102, 191 and the Tenth Schedule). Shrimati Priyanka Chaturvedi.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.